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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 22.09.2023under the Chairmanship of Shri Santosh Kumar Sarangi, Director General of Foreign Trade

Meeting No. 15/AM24 held on 22.09.2023

The following members were present in the meeting:

1. Shri S.B.S. Reddy Addl. DGFT
2. Shri Hardeep Singh Addl. DGFT
3. Shri AkashTaneja Addl. DGFT
4. Dr. S.K. Bansal Addl. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm	Case No.
1.	M/s. Sakun Gems, Mumbai	1
2.	M/s. Shabanesa, Chennai	2
3.	M/s. Kap Cones Private Limited, New Delhi	3
4.	M/s. Radhe Creations Pvt. Ltd., Faridabad	4
5.	M/s Abhishri Packaging Pvt Ltd, Mumbai	5
6.	M/s Brakes India Pvt Ltd, Tamil Nadu	6
7.	M/s Sara Sae Pvt Ltd, Dehradun	7
8.	M/s Rani International, Mumbai	8
9.	M/s. Rani International, Mumbai	9
10.	M/s Poddar Tyres Limited, Pubjab	10
11.	M/s Laguna Clothing Pvt Ltd, Bangalore	11
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13.	M/s Gulf Oil Lubricant India Limited, Mumbai	13
14.	M/s FrigorificoAllana Pvt Ltd, Mumbai	14
15.	M/s Deco Venyl Pvt Ltd, New Delhi	15
16.	M/s Titan Laboratories Pvt Ltd, Mumbai	16
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18.	M/s Pee Vee Textiles Limited, Mumbai	18
19.	M/s Betul Oil Limited, Mumbai	19
20.	M/s Interplex India Pvt Ltd, Mumbai	20
21.	M/s. Colorcon Asia Pvt. Ltd., Goa	21
22.	M/s. Bharat Resins Pvt. Ltd., Dadra & Nagar	22
23.	M/s Hartex Rubber Pvt Ltd, Hyderabad	23
24.	M/s Hartex Rubber Pvt Ltd, Hyderabad	24
25.	M/s Lupin Limited, Mumbai	25
26.	M/s Greenleaf Extractions Pvt Ltd, Cochin	26

27.	M/s WellknownPolyster Limited, Mumbai	27
28.	M/s TheonPharmaceauticals Limited, Haryana	28
29.	M/s Tata Consultancy Service Limited, Bangalore	29
30.	M/s. Gland Pharma Limited, Hyderabad	30
31	M/s. C G Galva India, Guwahati	31

Case No. 01 M/s.Sakum Gems, Mumbai

F.No.HQRPRCAPPLY00320989AM22

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against invoice Reference no. OX21G1KMUM1087 dated 17.08.2021.

Applicant Statement: The applicant stated that they have purchased gold from Diamond India Limited on 17/08/2021vide bill NO.OX21G1KMUM1087 and last date of contract 14/11/2021 but due to covid pandemic & their job worker staff shortage, they could not got productions in time & could not export the full quantity, but exported partial quantity, hence they sincerely request to kindly grant them permission 31/03/2022 to complete their export obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 02 M/s. Shabanesa, Chennai

F.No.HQRPRCAPPLY00000469AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Wrongly Mentioned Export quantity

Applicant Statement: The applicant stated that said license was issued for - Import of 10000 Kgs, and Export of 11500 Kgs (EXCESS OF 1500kgs, which is not possible) In No Norms 5% wastage is allowed, so the Import should be only 9500 Kgs. they have Imported 9912 Kgs,value of USD 863,300.04 and exported 9450 Kgs value USD 1,331,300 (after nominal wastage of 5% which is allowed) they have fulfilled the commitments in the stipulated given time, but since the License is not amended they are receiving show cause notice. In this regard, they met the officer personally; he has accepted the error and requested to file the same in the Policy Relaxation Committee. They have requested to consider and do the needful to enable us to get the EODC.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and decided to advise the applicant to approach Concerned Norms Committee.

(Action: Applicant)

Case No. 03 M/s. Kap Cones Pvt. Ltd., New Delhi

F.No.HQRPRCAPPLY00003391AM23

Meeting No.15/AM24 held on 22.09.2023

Subject: Acceptance of Chartered Engineer installation certificate instead of central excise.

Applicant Statement: The applicant stated thatthey are a registered MSME and working since 2000 for manufacturing different products. Sir, they are registered in central excise and had factory stuffing and self-sealing permission from central excise. All the imports and exports made are properly informed to central excise and all required documents for all transactions were submitted to central excise from time to time. The central excise was doing a yearly audit of our company and was verifying all details. due to lack of knowledge we obtained installation certificate from chartered engineer as earlier policy had a provision to choose between central excise and chartered engineer. At the time of redemption, we had been told to bring an installation certificate from central excise. But by the time, GST was introduced and central excise was merged with GST department. They have informed the concerned GST department about the installation of these imported Machines at our production units and an acknowledgement from GST have already been submitted at the CLA copies attached. They had filed an application/request on 20/09/2019 pardoning us for this mistake and acceptance of installation certificate from chartered engineer. The same is declined by EPCG committee in their meeting held on 04/05/2022. Copy of order attached. All the Machines imported in all these seven EPCG Licenses are still installed at our premises. You can order for a physical verification if you want. Or we may submit a Chartered Engineer or any other authorized person, as advised by you, certifying the machines are still installed. Sir, they are feeling very depressed as our genuine request is not entertained. they request your good self for a PERSONAL HEARING to enable us to explain our genuine case in detail, they have no option left except to ask our help in redeeming these old EPCG Licenses. (EPCG authorisation No.0530150351 dated13.11.2009,0530153876 dated 2.11.2010, 0530154276 dt. 16.12.2010,0530156505 dt.15.09.2011,0530157082 dt. 30.11.2011,0530160076 dt. 28.12.2012 and 0530161957 dated 10.12.2013.

The background is that in meeting No.25/AM 23 held on 28.12.2022, PRC decided to refer to EPCG Division to consider issue of general policy instruction in this regard. The EPCG Policy Section considered the matter and it was decided on file that such individual requests for relaxation of the requirement of submission of installation certificate from the Central Excise and acceptance of Chartered Engineer Certificate in lieu thereof(in respect of authorisations issued under FTP 2009-14 would;continued to be considered as per para 2.59 of FTP. The file was returned to PRC section for placement before PRC.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request of the firm and allowed relaxation of the requirement of submission of installation certificate from the Central Excise and acceptance of Chartered EngineerCertificate in lieu thereof in respect of seven authorisations as mentioned above subject to payment of composition fee of Rs.25,000/- in each case The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA-New Delhi)

Case No. 04M/s.Radhe Creations Pvt. Ltd., Faridabad

F.No.HQRPRCAPPLY00000669AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of RoSCTL No. 0519247574 dated 18.11.2020, 0519247614 dated 18.11.2020 & 0519284155 dated 3.1.2022

Applicant Statement: The applicant stated that they have obtained ROSCTL bearing No. 0519247574 Dt. 18/11/2020 INR 4,93,391.00 Port of Registration - INDEL4 , in this connection theyinformed that due to human mistake and situation beyond their control they have not utilized the Scrip Value , So they are requesting you to please provide Validity up to 31.12.2023.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 05 M/s.Abhishri Packaging Pvt. Ltd., Mumbai

F.No.HQRPRCAPPLY00000648AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.0310825215 dated 26.11.2018.

Applicant Statement: The applicant stated thatthey would like to inform that they are into Luggage Product, Due to Covid-19 pandemic situation and its wave in India the Luggage activity had been adversely affected and demand for Luggage has gone down drastically. Many countries took extreme measures to control the outbreak of the virus which are impacting the travel industry more than any other industry. As COVID 19 is spreading very rapidly in all over the India, in Maharashtra there were so many restrictions imposed. Due to such restriction our factory production also decreased and there was limited Man Power. Our Foreign Buyer is of USA and they have cancelled their all order due to Pandemic. Now they have released the Export Order for the Luggage. they also would like to inform that they have completed the 90% Export against the mentioned Advance Licence and they need the EOP to complete the 10% of Export obligation as they have imported the Raw Material against the Licence. They required EOP Extension till 31/08/2023 as they have received the Export Order and they need support in this case.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No. 06 M/s. Brakes India Pvt. Ltd., Tamil Nadu

F.No.HQRPRCAPPLY00000649AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of MEIS Scrip No.0419099717 dated 30.11.2021

Applicant Statement: The applicant stated that MEIS scrip transfer - unable to approve transfer due to DGFT's system issue on Adhar based e-verification. Hence requesting for extending the validity period of the MEIS scrip. Detailed letter is given in attachment along with the system message mentioning glitches in Aadhar based e-verification. Kindly extend the validity date of the MEIS Scrip No: 0419099717 Dt.30.11.2021

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 07 M/s. Sara Sae Pvt. Ltd., Dehradun

F.No.HQRPRCAPPLY00000711AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.6110001471 dated 17.11.2017, 6110001493 dated 26.2.2018, 6110001516 dated 4.7.2018, 6110001528 dated 20.7.2018, 6110001539 dated 6.9.2018, 6110001555 dated 18.10.2018, 6110001557 dated 19.11.2018, 6110001580 dated 20.2.2019 and 6110001612 dated 9.8.2019.

Applicant Statement: The applicant stated thatDue to the Corona pandemic and the downturn in the oil industry, they were unable to export the goods as quickly as the customer required, and as a result, the customer has put the order on hold. The client is now ready to receive the order after updating the value of the export goods.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 08 M/s. Rani International Mumbai

F.No.HQRPRCAPPLY00000535AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of DFIA Nos. (i) 0310835562 dated 20.03.2020, (ii) 0310835516 dated 19.03.2020, (iii) 0310835515 dated 19.03.2020, (iv) 0310834960 dated 21.02.2020, (v) 0310834979 dated 21.02.2020, (vi) 0310834980 dated 21.02.2020, (vii) 0310831825 dated 26.09.2019, (viii) 0310830479 dated 23.07.2019, (ix) 0310830088 dated 04.07.2019, (x) 0310829957 dated 27.06.2019, (xi) 0310828053 dated 01.04.2019, (xii) 0310828013 dated 29.03.2019.

Applicant Statement: The applicant stated that The Duty Free Import Authorisation could not be utilised and expired due to sudden outbreak of corana causing supply chain disruptions sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which we were unable to run the business operation. hence request to kindly revalidate the DFIA. Their letter dated 21.07.22 was also perused.

Decision: The Committee reviewed the case on the basis of justification furnished by the applicant and discussed the case at length and found no merit in the request of the firm. Accordingly, it decided to maintain the earlier decision of PRC in its Meeting No. 06/AM24 dated 19.06.2023 (case No.19).

(Action: Applicant)

Case No. 09 M/s. Rani International, Mumbai

F.No.HQRPRCAPPLY00000534AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of DFIA No. 0310834927 dated 18.02.2020.

Applicant Statement: The applicant stated that The Duty Free Import Authorisation could not be utilised and expired due to sudden outbreak of corona causing supply chain disruptions sourcing of raw material shortage of labour lockdown restrictions financial hardships etc due to which we were unable to run the business operation. Hence request to kindly revalidate the DFIA .Their letter dated 29.07.21 was also perused.

Decision: The Committee reviewed the case on the basis of justification furnished by the applicant and discussed the case at length and found no merit in the request of the firm. Accordingly, it decided to maintain the earlier decision of PRC in its Meeting No.06/AM24 dated 19.06.2023 (case No.18).

(Action: Applicant))

Case No. 10 M/s.Poddar Tyres Ltd., Punjab

F.No.HQRPRCAPPLY000000732AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of Advance Authorisation No.3011001081 dated 27.8.2021

Applicant Statement: The applicant stated that it is submitted that they have placed their order on 29.05.2023, they have not imported some items VIZ., Carbon black, Bead & all other misc, chemicals as their supplier had delayed the delayed the supplies due to refinery being under shut down position. In this regard, copy of letter from suppliers agent i.e. India chemicals high seas sales agent mentioning reason for delay. So they requested allow them six month revalidation.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 11 M/s. Laguna Clothing Pvt. Ltd., Bangalore
F.No.HQRPRCAPPLY00000733AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of RoSCTLScrip No.0719072603 dated 2.3.2022

Applicant Statement: The applicant stated thatthe above subject ROSCTL Script issued from RA Bangalore, they wish to inform that the authorization was expired on 01.03.2023. Since it was an online generated script, they missed to utilize the script nor was the script transferred to any other exporter. Hence they request honourable chairman of the PRC Committee and all respected members of the committee to accept their prayer and grant them extension for another 6 months ie up to 01/03/2024 and to utilize the authorization.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 12 M/s. Indo Amines Ltd., Thane
F.No.HQRPRCAPPLY00000740AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.0310837937 dated 27.8.2020.

Applicant Statement : The applicant stated that the firm M/s Indo Amines Limited is humbly requested for consideration and extension of the export obligation (EO) period for the Advanced Authorization with the reference number 0310837937, dated 27.08.2020. The extension is sought due to unforeseen and unavoidable circumstances that have hindered their ability to fulfil the export obligations within the originally stipulated time frame. Indo Amines Limited, as India's largest independent chemical manufacturing company, has been dedicated to the production of various fine chemicals, specialty chemicals, performance chemicals, perfumery chemicals, and active pharmaceutical ingredients. They have a strong global presence and have been contributing significantly to the nation's foreign exchange earnings through exports to over thirty-five countries. Their commitment to quality and excellence is reflected in our ISO 9001 certification and the numerous awards they have received for their export performance, manufacturing process, quality enhancement, productivity improvement, and customer satisfaction. The Advanced Authorization under reference was issued to them with the expectation that they would meet the export obligations within the stipulated time frame. However, they regret to inform you that due to unprecedented circumstances, including the global impact of the COVID-19 pandemic, their ability to fulfil both import and export obligations has been severely affected. The cancellation of export orders and the non-availability of containers, compounded by the challenges faced by the USA and European countries since September 2019, have led to a significant shortfall in both the quantity and value of imports and exports. They wish to highlight that the situation has now improved, and they have received confirmation from their buyers that willing to proceed with the balance quantity of the export items. Additionally, the required items for import are now available in the European market, which enables them to fulfil the remaining obligations. With due respect, they kindly request an extension of the export obligation period for the Advanced Authorization numbered 0310837937, dated 27.08.2020. They are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow them the necessary time to import the required materials and fulfil their commitments. It is with the utmost sincerity that they approach consider their request, given the extenuating circumstances that were beyond our control. they believe that an extension would not only benefit them in achieving their export targets but would also contribute positively to the overall trade relations. They truly appreciate understanding and support in this matter. favourable consideration of their request would be highly valued and acknowledged by Indo Amines Limited. They are ready and committed to ensuring that the remaining obligations are met within the extended period. Required for EO extension to fulfil EO from date of Endorsement as under: Sr. No.Authorization No.& Date Extension of EO Required 1 0310837937 Dated 27.08.2020 6 Months from date of Endorsement Due to unforeseen circumstances which were prevailing in the USA and European countries, they have requested to the PRC to kindly consider their request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed. For this kind of act, they will be highly obliged.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No.0310837937 dated 27.8.2020for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 13 M/s. Gulf Oil Lubricant India Ltd., Mumbai

F.No.HQRPRCAPPLY00000426AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Amend issue of Advance Authorisation No.0311008648 dated 17.11.2021 under the Duty Exemption Scheme. Amend issue of Advance Authorisation No.0311008648 dated 17.11.2021 under the Duty Exemption Scheme.

Applicant Statement: The applicant stated that they have applied for and obtained Advance Authorisation No. 0311008648 Dated: 17.11.2021 for File No. 03AX040121913AM22 under Self Ratification Scheme 2. As per Para 4.07A under Self? Ratification Scheme, they have to comply with pre-import condition of Advance Authorisation. 3. They are not able to fulfil pre-import condition in this Advance Authorisation 4. So, they have applied to amend the Advance Licence From: Self Ratification Scheme as per Para 4.07A of Handbook of Procedures TO: Self-Declared Authorisations as per Para 4.07 of Handbook of Procedures 5. Under Self Declaration Scheme, they have submitted declaration as per Para 4.07 of Handbook of procedures and Trade Notice No. 1/AM2000 DT: 07.04.1999 that we undertake to pay custom duty and interest for Norms Rejected OR Reduced against Advance Licence 6. Amendment in issue of Advance Licence From: Self Ratification Scheme as per Para 4.07A of Handbook of Procedures TO: Self-Declared Authorisations as per Para 4.07 of Handbook of Procedures Will enable them to regularise this Advance Licence as per Pre-import condition will not be applicable to Advance Licence under Self Declaration Scheme

Decision: The Committee went through the submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request of the firm for considering the advance authorisation No.0311008648 dated 17.11.2021 under the Para 4.07 of HBP instead of Para 4.07A HBP only for regularisation purpose. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA- Mumbai)

Case No. 14 M/s.FrigorificoAllana Pvt. Ltd., Mumbai

F.No.HQRPRCAPPLY00000734AM24
Meeting No.15/AM24 held on 22.09.2023

Subject: Waiver of Procedural requirement as per HBP against Advance Authorisation No. 0310838460 dated 25.9.2020 & 0311006268 dated 18.8.2021.

Applicant Statement: The applicant stated that they request the committee to consider relaxing the policy pertaining to the pre-import condition of Appendix 4J on the export products covered under two Advance Authorizations.

The applicant stated that two application for fixation of norms were made before and during the COVID period but due to delay in fixation of norms and issuance of licenses, they proceeded to fulfil export obligation by mentioning file number in shipping bill. However, import was made post issuance of authorization by RA after which they came to know applicability of pre-import condition as per Appendix 4 post issuance of license.

They applied for Advance License for exports of palm product during 2019-20. Since these items were covered under FTP para 4.06 and had requisite condition requiring pre-approved norms, DGFT did not issue their license. After 12-13 months of persistent follow-up, they norms were ratified; the delay was due to input required from the food Ministry

Aware of the pre-approved norms condition, they exported under file number as ad-hoc norms were yet to be issued and customers order was pending for a long period. Their Authorization were issued in Sept' 20 and Aug' 21. They exported under FTP provision allowing export under file number, they fulfilled export obligation in both cases. They export obligation was completed befor the issuance of the earliest authorization, except in one instance where 17% EO was fulfilled port-issuance only, they learnt about the pre-import condition; the NC minutes also had no mention of it.

It is common knowledge that palm is not grown in India, and they rely on imports to fulfil their domestic and export market requirements. They imported crude palm and crude Palm Kernel Oil and cleared it by paying customs duty or under AA. Consequently, they maintain a consistent supply of raw material, both duty-paid and cleared under Advance Authorization, to cater to their clients' needs. Hence the finished material supplied here was imported into India via payment of customs Duty.

They have not contributed to any domestic shortage as no benefit of any quota or restricted import license was availed here. They have imported crude oils here, which has always been freely importable. Given the time lapse of 18-20 months for Authorization application to issuance, had they waited for the issuance they would have lost the order most likely to a foreign competitor. Bulk of their supplies is to SEZ, and they have supplied them value added products which have kept the forex in India which otherwise would have flown out.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 15 M/s. Deco Venyl Pvt. Ltd., New Delhi

F.No.HQRPRCAPPLY00000660AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Clubbing of Advance Authorisation No.0510397342 dated 18.1.2016 and 0510375760 dated 9.1.2014

Applicant Statement: The applicant stated thatagainst Lic. No.0510375760 the export was made and against lic. No.0510397342 import and export was made. Only two raw materials were imported But the E.O. was completed 100% by clubbing both licences. There is a difference of 2 Years App. of issuance whereas the policy para allowed 18 months only. Hence clubbing is required. As they have not availed any other benefits against their exports. From customs duty and interest being a small exporter and suffering heavily from financial crunch due to fall in demand of their product in the international market.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 16 M/s. Titan Laboratories Pvt. Ltd., Mumbai
F.No.HQRPRCAPPLY00000613AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No. 0310838158 dated 08.09.2020

Applicant Statement: The applicant stated that Licence issued with PC 9 condition .Export under the licence cannot be fulfilled within 1 year of import wise export, due to Covid 19 situation, which is overlapping for fulfilling import wise export. Also they have export pending in the licence towards last import which can be fulfilled in next six months. Hence they seek EO extension

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No.0310838158 dated 08.09.2020for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Mumbai)

Case No. 17 M/s.Anshul Life Science, Mumbai

F.No.HQRPRCAPPLY00000288AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Re-validation of MEIS Scrip No.0319228580 dated 20.5.2019

Applicant Statement: The applicant stated that they M/s. Anshul Life Sciences are an Importer, Exporter & Supplier of Pharmaceutical raw material/excipients such as, 1. Binders, 2. Diluents, 3. Gum Base Compounds, 4. Disintegrants, 5. Lubricant Solubilizer, 6. Thickeners & Suspension Stabilizers they are exporting few products to third country. Their sister concern company, M/s. Anshul Specialty Molecules Pvt. Ltd, are manufacturer exporters with exports turn over more than Rs 75cr. every year. M/s. Anshul Life Sciences is a partnership firm and an importer and their sister concern company M/s. Anshul Specialty Molecules Pvt. Ltd is a private limited company and an exporter. Partners of Anshul Life Sciences are on board of Anshul Specialty Molecules Pvt. Ltd as directors. Necessary evidence/ certificate from Chartered Accountant have been uploaded. M/s. Anshul Specialty Molecules Pvt. Ltd have transferred MEIS license to Anshul Life Sciences, uploaded the same as well. Further, they would like to inform that the MEIS license was procured by them from their sister concern company M/s. Anshul Specialty Molecules Pvt. Ltd who are manufacturer exporter and was in existence during the pandemic, transfer letter enclosed for reference. During this period, they, M/s. Anshul Life Sciences were strictly working from home as their office was closed. Due to constant pressure of complying the orders of pharmaceutical companies, could not able to focus on the license and it remained unutilized. With respect to the above-mentioned facts, their request for revalidation of our MEIS license number 0319228580 dated 20th May 2019 with duty credit amount Rs. 908986/- may be taken into consideration to extend the validity. The said amount is high for them and they are not in a position to absorb the losses.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 18 M/s. Pee Vee Textiles Ltd., Mumbai
F.No.HQRPRCAPPLY0000737AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Re-validation of MEIS Scrip No.0319323817 dated 29.9.2021

Applicant Statement: The applicant stated MESI license no.0319323817 dt.29.09.2021 for INR 1153794/- valid till 29.09.2022 (twelve months from the date of issue). Due to covid -19 pandemic, the export import were affected, the aforesaid, the aaforesaid license registered at NhevaSheva port and Utilised for debiting custom duty of their import consignment of spares for textiles machinery of which main imported machines are installed at their factory for production of grey Yarn and fabric, due to pandemic their supplies delayed as well as they have overlooked the validity of license for 12 months and instead presumed it valid for 24 months.Because of this oversight, the said MEIS license was remained the said meislicenec was remained unutilised for a balance amount of inr 928465/-. it is further submitted that they are a status holder export house and considering the genuine oversight, they would humbly request to extend the validity of the said licence up to 24 months i.e. 29.09.2024 immediately so the same can be utilised suitably and the company could save the loss of duty credit available on the licence. Hope to have sympathetic and favourable consideration for the same and oblige.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 19 M/s.Betul Oil Ltd., Mumbai
F.No.01/60/162/189/AM18/PRC

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of 5 Advance Authorization No.(i) 31002899 dated 22.12.1998, (ii) 2313378 dated 22.12.1998, (iii) 31002874 dated 07.12.1998, (iv) 03028241 dated 01.03.1999 and (v) 2313379 dated 22.12.1998.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 20 M/s.Interplex India Pvt. Ltd., Mumbai
F.No.HQRPRCAPPLY00000472AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of 5 Advance Authorization Nos.(i) 3410045324 dated 29.07.2019, (ii) 3410045370 dated 14.08.2019, (iii) 3410045480 dated 25.09.2019, (iv) 3410046077 dated 19.05.2020 & (v) 3410044168 dated 24.05.2018

Applicant Statement: The applicant stated that they request for Revalidation of 5 Advance Authorization. 1. 3410045324 Dt. 29.07.2019 2. 3410045370 Dt.14.08.2019 3.3410045480 Dt.25.09.2019 4.3410046077 Dt.19.05.2020 and 5. 3410044168 Dt. 24.05.2018 2.. they have obtained above Advance Authorizations they have completed export obligation 100% Quantity wise and value wise 100% in all the above 5 Advance Authorization from available raw materials and import was not made because during Covid -19 pandemic against above Advance Authorization being factory and office staff was not attending. they hereby state that due to Covid - 19 Pandemic and Lockdown their staff was not able to attend office / factory due to corvid -19. They were not able to prepare revalidation documents manually. There was not provision to apply online revalidation application during Covid 19 pandemic. We therefore request to revalidate above 5 Authorization for further 9 months to complete imports. Now they have also export order to utilize raw material purchase against above 5 authorizations. We also inform that they are going to purchase raw material against above advance authorization under Invalidation from local manufacturer. So they require 9 months to complete import under above Advance Authorizations. They enclose herewith enclose Bond waiver application along with ANF 4 and Appendix 4H with details of S/Bills and BRCs. We request to revalidate for 9 months as above.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 21 M/s.Colorcon Asia Pvt. Ltd., Goa

F.No.HQRPRCAPPLY00004351AM23

Meeting No.15/AM24 held on 22.09.2023

Subject: Regularisation of export towards fulfilment of EO against Advance Authorisation No.1710006604 dated 24.04.2017.

Applicant Statement: The applicant stated that Exports made to SEZ. RLA Mumbai insisting for Bill of Export to redeem the Advance Authorization. Please note, Bill of Export was not filed but they have already discharged our export obligation to SEZ units in terms of quantity as well as value and the supplies were duly acknowledged by the SEZ receiving units along with endorsement by Dy.Commissioner of Customs, SEZ (Certificate confirming receipt of material to SEZ attached record). They have also received eBRC against all the supplies which were submitted to DGFT, Mumbai in hard copies. Other important documents viz ; Self attested invoices, transport documents attached. Please note that they are AEO Tier

2 certified organization and therefore request to please consider the certificate issued mentioning supply invoices details endorsed by Dy.Commissioner of Customs, SEZ units, in lieu of Bill of Exports Since the relevant documents evidencing genuine exports by the company, request to kindly condone the procedural lapse and issue instructions to the RLA Mumbai accordingly.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 22 M/s. Bharat Resins Pvt. Ltd., Dadra & Nagar

F.No.HQRPRCAPPLY000000177AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of RoSCTL No.3219108487 dated 21.10.2021

Applicant Statement: The applicant stated that The Scrip expired on 22.10.2022 the scrip was submitted to auditors with other documents for half yearly audit. they came to know about expiry of the scrip only after they received documents file from the auditor. A certificate from auditors attached here with. During time of around 2 months they were helpless and could not utilize this scrip.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 23 M/s.Hartex Rubber Pvt. Ltd., Hyderabad
F.No.HQRPRCAPPLY000000653AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.0911001334 dated 9.8.2021.

Applicant Statement: The applicant stated thatExport obligation could not be completed in first extended period due to bad market conditions especially in Europe and US. Besides we had 2 other AA for which EO was pending and they had allotted obligation on the basis of FIFO. The balance obligation is only about 7 %.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No.0911001334 dated 9.8.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 24 M/s. Hartex Rubber Pvt. Ltd., Hyderabad

F.No.HQRPRCAPPLY000000621AM24

Meeting No. 15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.0911001342 dated 9.9.2021

Applicant Statement: The applicant stated Export obligation could not be completed in first extended period due to bad market conditions especially in Europe and US. Besides they had 2 other AA for which EO was pending and they had allotted obligation on the basis of FIFO . The balance obligation is only about 13 %.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No.0911001342 dated 9.9.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Hyderabad)

Case No. 25 M/s.Lupin Ltd., Mumbai

F.No.HQRPRCAPPLY00000556AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Permission to remove Goods Procured against Advance Licence No.0311008207 dated 2.11.2021, 0311018047 dated 21.9.2022 & 0311020217 dated 22.12.2022

Applicant's statement: The applicant stated Originally, the manufacturing of export product (i.e. Doxercalciferol injections) was planned to be carried out at their supporting manufacturer's site, Gland Pharma, in Telangana. However, due to unforeseen circumstances, the manufacturing activity at the Gland Pharma's site had to be stopped. In order to avoid wastage of the imported materials, they are exploring the possibility of manufacturing and exporting the products from their SEZ unit in Nagpur i.eLupin limited, Plot No. 6A2, Sector 17, Mihan, Special Economic Zone, Nagpur, Maharashtra- 441108.. Para 4.49 (g) of the HBP provides that goods imported against advance authorisation form unregistered sources, if not utilised for manufacturing and export must either be destroyed or returned to original supplier.

They seek permission to move the unutilised imported goods from their supporting manufacturer's site to their SEZ unit in Nagpur under Bill of Export which they request may accordingly be considered towards redemption of these advance authorisations.

Decision: The Committee discussed the case on the basis of justification provided by the applicant and found no merit or hardship in the arguments made by the firm and hence decided to reject the request of the firm.

(Action: Applicant)

Case No. 26 M/s. Greenleaf Extractions Pvt. Ltd., Cochin.

F.No.HQRPRCAPPLY00000415AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP for delay in export of finished goods in term of Para 6.06 (C) (ii) & (iii) of HBP

Applicant's statement: The applicant statedGreeenleaf Extractions Pvt Ltd, Cochin is a Registered EOU under the Jurisdiction of the Development Commissioner, Cochin Special Economic Zone. Our export products are Spices Oil and Oleoresins. We import required Spices like Black Pepper, Ginger, Nutmeg, Mace and White Pepper etc. As per Para 6.06 of HBP, certain specified products have a lesser Export Obligation period of 120 days / 12 months. they come across serious problems in complying with the reduced Export Obligation Period for the following main reasons: (a) Spices are Agro products and hence they are seasonal in nature. For all Spices there is a buying season and there is a selling season. Being in a very stiff and competitive international market it is imperative that they procure acceptable quality of raw Spices at the lowest price and also sell the finished goods at the highest price. (b) For Agro Products, the purchase price fluctuates very often and there is a period when the prices touch rock bottom. At this point in time we are required to procure the materials in bulk to avail the benefit of lower price on inputs. (c) Similarly, at the time of export, they have to obtain the maximum price in the market and therefore will be required to keep the finished goods / raw materials for a longer period till the market reaches a peak price. Thus, on many occasions, such exports over shoot the reduced Export Obligation Period. (d) Further, in many cases, while the raw materials are processed and the goods ready for export, for many reasons, the buyers do not release despatch instructions although the Order is firm. We cannot dictate the buyer to issue despatch instructions to suit our reduced Export Obligation period. (e) Unlike in the case of Advance Authorisation, purchases in EOU are not linked to Export Orders in hand, for reasons stated in the point (b) above.

EOUs are permitted to have bulk purchases to derive the maximum benefit of cost reduction. This results in delay in processing of imported raw materials and consequent delay in the fulfillment of export within the reduced Obligation Period. 2. As a cumulative result of the above points, it has not been possible for them to fulfill the export obligation as per Para 6.06 of the FTP and hence we earnestly request the Honble Committee to kindly consider their case sympathetically and take a lenient view in the matter by regularizing the delay in fulfillment of export obligation for goods imported under 3 Bills of Entry as per Statement enclosed. With regard to the 3 pending Export Obligation cases as per the Statement, we would like to inform that for Item No 1 namely Cinnamon Oil they are only left with a small quantity of 205 MT as against 2000 MT imported. This item is a rarely ordered item and highly seasonal. While they were able to export about 1800 MT within a year, they would need another full year to export the balance 205 MT. That indeed is the market situation for this product. For Item No 2 and 3, they would need an additional 120 days from the date of approval to fulfill the entire export obligation. 3. In view of the genuine difficulties explained above, they humbly request the Honble Committee to kindly extend the Export Obligation Period for a further period of 1 year for Item No 1 of the Statement and 120 days for Item No 2 and 3 of the Statement from the date of approval of the PRC. While on the subject, they should also bring to your kind notice that in a similar case where we approached for extension of EOP before PRC vide File No. HQRPRCAPPLY00004577AM23, it was decided that the matter may be referred to the Development Commissioner for a detailed report.
Out of 18170 mt black pepper light berries imported on 13.03.2023, 2178 mt.of oleoresin/oil has been exported; and Out of 19000mt black pepper light berries imported on 15.03.2023, Nil quantity has been exported.

Decision: The Committee the case on the basis of submission made by the applicant and report received from DC's office. It discussed the matter at length and decided to defer the case for seeking the report of a joint inspection to be carried out by the DC and Joint DGFT.

(Action:Applciant)

Case No. 27 M/s.Wellknown Polyester Ltd., Mumbai

F.No.HQRPRCAPPLY00000654AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of 13 MEIS Scrips

Applicant Statement: The applicant stated that they are a Status Holder Manufacturer Exporter in textile industry. They have been regularly purchasing MEIS/FMS scripts during 2019-20 for import of their various Raw Materials and in some cases such bought-out Scripts could not be utilized due to immediate lockdown during Covid-19 pandemic. This has happened as their office was closed for a period almost 3 months and people used to work remotely from Home. Proper co-ordination was not possible for utilization of these Scripts lying with their Custom

House Agents. Thus, these Scripts remained unutilized and import period got over. Below are the detailed list of MEIS/FMS and respective unutilized values. Kindly grant them revalidation for these scripts for a period of 3 to 6 months so that the same can be utilized by them.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 28 M/s.TheonPharmaceuticals Ltd., Haryana

F.No.HQRPRCAPPLY00000557AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Extension of EOP against Advance Authorisation No.3011000703 dated 4.6.2021.

Applicant's statement: The applicant stated that due to unavoidable circumstances export order cancelled by overseas buyer, they were not in position to export the goods. Now they had received fresh export order to meet the export obligation. so they request to kindly allow EOP. So that they can meet the export obligation they are enclosing copy of export order from overseas buyer.

Decision: The Committee examined the case on the basis of submission made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of Advance Authorization No.3011000703 dated 4.6.2021for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Panipat)

Case No. 29 M/s. Tata Consultancy Service Ltd., Bangalore
F.No.HQRPRCAPPLY00000645AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Relaxation from the Policy condition No.2 (ii) of Chapter 87 of ITC (HS) 2012 Schedule-I (Import Policy) of 1 Nos Chevrolet Tahoe Car make.

Applicant's statement: The applicant stated that Request to Policy Relaxation Committee for Relaxation from the Policy condition no 2 (ii) of Chapter 87 of ITC (HS) 2012 Schedule I (Import Policy) of 1 Nos Chevrolet Tahoe Carmake which will be imported on loan basis for verifying the car infotainment software after which it will be re-exported back before the end of year end 2026 after completion of the activity.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed for Relaxation from the Policy condition No. 2 (ii) of Chapter 87 of ITC (HS) 2012 Schedule I (Import Policy) for the import of 1 Nos Chevrolet Tahoe Car make. The car will be used only for the intended purpose and not general purpose and shall not ply on the public roads unless otherwise permitted by MoRTHand shall be exported back by 31.12.2026. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA-Bangalore)

Case No. 30 M/s. Gland Pharma Ltd., Hyderabad

F.No.HQRPRCAPPLY00000345AM24

Meeting No.15/AM24 held on 22.09.2023

Subject: Revalidation of MEIS scrip no. 0919027274 dated 22.06.2021.

Applicant's statement: The applicant stated thatthey have received MEIS Script No. 0919027274 Dt.22.06.2021 from RA Addl. Director General of Foreign Trade, Hyderabad. but the above MEIS Script is unable to download and also not transferred to the Jurisdictional Customs Authority for registration to utilize the same. they are enclosing the online screen shot granting of MEIS Authorisation No. 0919027274 Dt.22.06.2021. In this regard, they request you to kindly Transfer the online data and grant us Revalidation for Six months from the date of expiry i.e. upto 22.12.2023.

Decision: The Committee examined the statements made by the firm and discussed the matter at length and decided to defer the case for further examination.

(Action: Applicant)

Case No. 31 M/s. C G Galva India, Guwahati

F.No.01/60/162/414/AM21/PRC

Meeting No. 15/AM24 held on 22.09.2023

Subject: Permission for re-export of uninstalled / sealed pack of imported machinery under EPCG License no. 0530150416 dated 19.11.2009.

Applicant's statement: The applicant stated that they had imported industrial plant & machinery for manufacturing of galvanizing and corrugated sheets in November, 2009 to setup the industry in the state of Assam under above EPCG. Before starting work on the project, they had discussion and consulted all applicable statutory provisions and prevalent policies as were existence then, and based on those deliberations, they started working on this project based on eligible benefits like VAT, Transport exemption as per the policy of Government of Assam. Unfortunately immediately after import of above machinery, Assam Govt. Made the existed incentives ineligible with retrospective effect from 1st October, 2008. Accordingly their project became uneconomical and financially unviable. The unavailability happened due to withdrawal of sever incentive. They had imported capital goods under EPCG scheme with good intentions for starting the production in the state of Assam but it could not happened because of change of Government policy with retrospective effect and unfortunately it was published even before clearing of capital goods from the port. The product was put in negative list by the State Government. They could not start the project because of this sudden change. Hence they are requesting to allow permission for re-export of uninstalled/sealed pack machinery back to supplier against payment within 6 months.

Decision: The Committee heard the applicant and went through the submission made by the applicant. It discussed the matter at length and decided to defer the case and asked the applicant to give further details as per the discussions.

(Action: Applicant)